क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, आजमगढ़
UTTAR PRADESH POLLUTION CONTROL BOARD, AZAMGARH

संसं/Ref.....141/O.A. No. 370/2021/2024-25 दिनांक/Date.....15/05/2024

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001 .

Sub: Action Taken Report On Behalf Of Uttar Pradesh Pollution Control Board In Pursuance To The Order Dated 19.03.2024 Passed By The Hon'ble National Green Tribunal, New Delhi In Original Application No. 370 Of 2021, Manoj Kumar Ray Vs State Of Uttar Pradesh.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 19.03.2024 in Original Application No. 370 of 2021 in the matter of Manoj Kumar Ray versus State Of Uttar Pradesh, The Acton Taken Report on the behalf of Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Sincerely Yours,

Enclosure: As above

(Ajeet Kumar Suman)
Regional Officer

Copy to: For information and further necessary action.

Shri Pradeep Misra Advocate, Supreme Court, B-235,Sector-XIX, Noida, District-GB Nagar, 201301.

Regional Officer

BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO- 370 OF 2021

IN THE MATTER OF:

Manoj Kumar Rai — Applicant

Versus

State of Uttar Pradesh — Respondent

ACTION TAKEN REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 19.03.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN ORIGINAL APPLICATION NO. 370 OF 2021, MANOJ KUMAR RAY VERSUS STATE OF UTTAR PRADESH.

1. That vide its order dated 19.03.2024 this Hon'ble National Green Tribunal, New Delhi has passed the following direction:-

".....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing

environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents. 14. Action taken report by UPPCB shall also be submitted at least one week before next date of hearing....."

2. Key Issue- Discharge of Sewage and Solid Waste into Katahal Drain connected to River Ganga in District Balia, Uttar Pradesh.

3. That Action Taken Report in compliance of order dt. 19.03.2024 is as follows :-

A. That the Uttar Pradesh Pollution Control Board vide letter dated 13.04.2024 has issued a show cause notice for imposition of Environmental Compensation of Rs. 5.0 Lacs per drain per month in compliance of the Hon'ble Tribunal Order dated 21.05.2020 in OA No 593 of 2017 Paryavaran Suraksha Samiti & Anr versus Union of India & Ors with Mahesh Chandra Sexena versus South Delhi Municipal Corporation & Ors against the Authority concerned i.e. Executive Officer, Nagar Palika Parishad, Ballia for not setting up adequate sewage treatment plant for treatment sewage which is being discharge in River Ganga through Katahal Drain

at District- Ballia. The copy of the letter dated 13.04.2024 is being attached herewith as **Annexure No-1** to this report.

B. That further the officials of the Regional Office, Uttar Pradesh Pollution Control Board, Azamgarh has inspected the Katahal Drain on 22.04.2024, 23.04.2024 and 02.05.2024. The copy of the inspection report dated 08.05.2024 along with photographs and analysis reports is collectively being attached herewith as **Annexure No-2** to this report.

C. That further in pursuance to the observation of above mention inspection report dated 08.05.2024, Uttar Pradesh Pollution Control Board vide letter dated 10.05.2024 has imposed Environmental Compensation of Rs. 2.30 Cr against the Authority concerned i.e. Executive Officer, Nagar Palika Parishad, Ballia for not setting up adequate sewage treatment plant for treatment of sewage which is being discharge in River Ganga through Katahal Drain at District- Ballia. The copy of the letter dated 10.05.2024 is being attached herewith as **Annexure No-3** to this report.

D. That further the Uttar Pradesh Pollution Control Board has filed prosecution before the Special Judicial Magistrate, 1st Class (Air and Water Pollution), Lucknow on dated 15.05.2024 under section- 43 of The Water (Prevention and Control of Pollution) Act, 1974 against the Nagar Palika Parishad, Ballia and Executive Officer, Nagar Palika Parishad, Ballia for not setting up sewage treatment plant (STP) for treatment of sewage which is being discharge in River Ganga through Katahal Drain at District- Ballia.

E. That the officials of the Regional Office, Uttar Pradesh Pollution Control Board, Azamgarh has inspected the Municipal Solid Waste Center at Ballia and the site of the Legacy Waste near Katahal Drain on 07.05.2024. The copy of the inspection report dated 14.05.2024 along with photographs is collectively being attached herewith as **Annexure No-4** to this report.

F. That it is pertinent to mention here that the section 15 to 17 of the Environment (Protection) Act, 1986 are amended through the Jan Vishwas (Amendment Of Provisions) Act, 2023 vide notification dated 11.08.2023 by Ministry of Law and Justice, in force from 01.04.2024 in pursuance to the Gazette dated 18.10.2023 issued

by Ministry of Environment, Forest and Climate Change. The copy of the relevant pages of the Jan Vishwas (Amendment Of Provisions) Act, 2023 is being attached herewith as **Annexure No-5** to this report

The above action taken report on behalf of the Uttar Pradesh Pollution Control Board is placed before the Hon'ble National Green Tribunal for kind perusal and consideration please.

AK Suman 15/5/24

(**Ajeet Kumar Suman**)
Regional Officer
UP Pollution Control Board
Azamgarh

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ स0– H09455/सी–6/ला0 876/24

दिनांकः– 13/04/2024

पंजीकृत

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद, बलिया,
जनपद–बलिया।

Annexure No-1

यह कि अशुद्धिकृत सीवेज से हो रहे प्रदूषण के संबंध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 20.12.2023 का संज्ञान लेना चाहें। उक्त पारित आदेश दिनांक 20.12.2023 के सुसंगत अंश निम्नवत् हैं–

".....We also direct UPPCB to take steps in respect to all local bodies in the State of UP which are discharging untreated sewage or treated water in rivers by taking samples and verify whether effective treatment is being carried out at STPs already installed and same are meeting parameters prescribed under Water Act and rules framed thereunder. A cumulative report in this regard shall be filed by Member Secretary, UPPCB within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

यह कि मा0 अधिकरण द्वारा पारित आदेशों के अनुपालन में निम्नलिखित ड्रेन्स के संबध में क्षेत्रीय कार्यालय, उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़ के पत्रांक 43/नाला/2024–25 दिनांक 12.04.2024 के माध्यम से उपलब्ध करायी गयी सूचना के अनुसार नगर पालिका परिषद, बलिया से जनित अशोधित सीवेज ड्रेन के माध्यम से गंगा नदी में निस्तारित हो रहा है, जिसके परिणामस्वरूप गंगा नदी का दूषित होना सम्भावित है।

क्रम सं	ड्रेन का नाम
1.	Kathar Nala at the around of Ballia city

यह कि माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य प्रति यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के मुख्य अंश निम्नवत् हैं–

8.....Before proceeding further, we may also note further order of this Tribunal dated 06.12.2019 in O.A. No. 673/2018 directing as follows:

"XII. Directions:

47. We now sum up our directions as follows:

i. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.

ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP....."

यह कि उपरोक्त के संबंध में क्षेत्रीय अधिकारी, आजमगढ़ द्वारा प्रेषित आख्या दिनांक 12.04.2024 के माध्यम से नगर पालिका परिषद, बलिया के विरूद्ध दिनांक–01.07.2020 से सीवेज का एस0टी0पी0 के माध्यम से शुद्धिकरण होने तक उपरोक्त वर्णित ड्रेन जो कि अनटैप्ड अथवा पार्शियली टैप्ड हैं, हेतु रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

.....कृ0पृ0उ0

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

Scanned with OKEN Scanner

अतः उपरोक्त के दृष्टिगत उ0प्र0 जल निगम द्वारा दी गई सूचना के आधार पर क्षेत्रीय अधिकारी द्वारा प्रेषित आख्या के दृष्टिगत जन स्वास्थ्य के हित में जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त नगर पालिका परिषद, बलिया द्वारा अधिशासी अधिकारी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है।

यह कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्तर्गत बोर्ड मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ एवं क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़ को प्रेषित करें, अन्यथा की दशा में उपरोक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–6

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, बलिया।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़ को इस निर्देश के साथ प्रेषित कि अधिशासी अधिकारी, नगर पालिका परिषद, बलिया को जारी कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

Scanned with OKEN Scanner

Annexure No-2

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–370/2021 मनोज कुमार राय बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 19.03.2024 के अनुपालन में जनपद–बलिया स्थित कटहल नाले के सम्बन्ध में निरीक्षण आख्या–

मुख्यालय के पत्र सं0–एच 10263/सी–6/सा0–650/ओ0ए0 नं0–370/2021/2024 दिनांक 02.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जो मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–370/2021 मनोज कुमार राय बनाम स्टेट ऑफ य0पी0 में पारित आदेश दिनांक 19.03.2024 के अनुपालन के सम्बन्ध में है। मा0 अधिकरण द्वारा उक्त ओ0ए0 में पारित आदेश दिनांक 19.03.2024 के सुसंगत अंश निम्नवत है–

".....11. We also enquired from learned Counsel for Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") as to why action has not been taken by UPPCB against violators for committing noncompliance of mandate of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974") by discharging untreated effluent in river Ganga and also by not handling, management and treatment of solid waste in prescribed manner in accordance with Solid Waste Management Rules, 2016, to which he said that action would be taken but could not explain as to why no action has been taken so far, though respondent authorities are continuously violating law committing offence and still statutory regulator is inactive and silent and has not taken any action. This inaction on the part of statutory regulators cannot be appreciated and must be condemned.....

.....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents....."

उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश दिनांक 19.03.2024 के अनुपालन में जनपद–बलिया स्थित कटहल नाले का निरीक्षण दिनांक 22.04.2024 तथा 23.04.2024 को श्री अखिलेश कुमार, अनुश्रवण सहायक द्वारा एवं 02.05.2024 ओ0एच0 सिद्दीकी, सहायक वैज्ञानिक अधिकारी द्वारा श्री नीरज कुमार सहायक अभियंता, नगर पालिका परिषद, बलिया के साथ किया गया। निरीक्षण आख्या बिन्दुवार निम्नवत् है–

1. कटहल नाला जनपद–बलिया में महावीर घाट पर गंगा नदी में मिलता है।
2. नगर पालिका परिषद, बलिया द्वारा उपलब्ध करायी गयी सूचना के अनुसार जनपद–बलिया में लगभग 16.12 एम0एल0डी0 सीवेज उत्प्रवाह जनित होता है।
3. कटहल नाले में सीवेज उत्प्रवाह नगरीय क्षेत्र के 6 नालों के माध्यम से निस्तारित होता है, जो अन्ततः गंगा नदी में निस्तारित होता है।
4. निरीक्षण के समय कटहल नाले के गंगा नदी में निस्तारित होने से पूर्व लोहे की जाली लगी पायी गयी तथा नाले द्वारा गंगा नदी में निस्तारित हो रहे उत्प्रवाह, गंगा नदी के अप स्ट्रीम एवं डाउन स्ट्रीम तथा कटहल नाले की विश्लेषण आख्या निम्नवत है।

विजयपुर घाट गंगा नदी (अप स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
8.08	7.8	3.2	12.0	49.48	160	440	268	5800	3100
महावीर घाट गंगा नदी (डाउन स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
7.95	7.6	3.5	13.8	52.48	168	446	727	7000	4900

कटहल नाला दिनांक 23.04.2024 की रिपोर्ट निम्नवत् है–

Parameter	Unit	Results	Detection Range
Colour, APHA 24th Ed. 2120B: 2023	Hazen	30	5-10000 Hazen
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	128	5.0 -10000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2500000	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1300000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	46	1.0 -1000 mg/l

08/05/24 (M.O)

ASO.

COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	198	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	1.7	0.2-14.0 mg/l

5. मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 20.12.2023 के क्रम में कटहल नाले के माध्यम से गंगा नदी में सीवेज उत्प्रवाह निस्तारित किये जाने एवं सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के फलस्वरुप बोर्ड मुख्यालय के पत्र सं0– एच 0945/सी–6/सा0 876/24 दिनांक 13.04.2024 के माध्यम से उत्तरदायी नगर पालिका परिषद, बलिया के विरुद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रु0 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किया गया है। दिनांक 03.04.2024 को निर्गत कारण बताओ नोटिस के परिप्रेक्ष्य में नगर पालिका परिषद, बलिया द्वारा अपने पत्र सं0–137/न0पा0प0 बलिया दिनांक 30.04.2024 के माध्यम से प्रेषित किया जो इस कार्यालय में दिनांक 06.05.2024 को प्राप्त हुआ है, जो संलग्न है। प्राप्त उत्तर के अनुसार बलिया में स्थित कटहल नाले के माध्यम से गंगा नदी में सीवेज उत्प्रवाह निस्तारित किये जाने हेतु कोई सीवेज उत्प्रवाह शुद्धिकरण संयंत्र (एस0टी0पी0) स्थापित नहीं है।
6. दिनांक 02.05.2024 को कटहल नाले के निरीक्षण के समय लिये गये फोटोग्राफ्स निम्न है–

7. जनपद–बलिया स्थित कटहल नाले के माध्यम से सीवेज उत्प्रवाह गंगा नदी में निस्तारित किये जाने हेतु अधिषाषी अधिकारी, नगर पालिका परिषद, बलिया उत्तरदायी है, जिनका नाम श्री सुभाष कुमार, मोबाइल नं0–7985423553, पता–नगर पालिका परिषद, बलिया, थाना–कोतवाली, तहसील–सदर, जनपद–बलिया है।

उपरोक्त वर्णित तथ्यों से स्पष्ट है कि जनपद–बलिया स्थित कटहल नाले के माध्यम से सीवेज उत्प्रवाह गंगा नदी में निस्तारित किया जा रहा है, जिसके फलस्वरुप गंगा नदी की जल गुणता पर विपरीत प्रभाव पड़ना स्वभाविक है।

अतः कटहल नाले के माध्यम से गंगा नदी में सीवेज उत्प्रवाह निस्तारित किये जाने एवं सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के फलस्वरुप बोर्ड मुख्यालय के पत्र दिनांक 13.04.2024 के माध्यम से उत्तरदासी नगर पालिका परिषद, बलिया के विरुद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रु0 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्गत कारण बताओ नोटिस दिनांक 13.04.2024 की पुष्टि किये जाने की संस्तुति की जाती है।

उपरोक्त आख्या आपके अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

08/05/24 08/5/2024

(अखिलेश कुमार)
अनुश्रवण सहायक

(ओ0एच0 सिद्दीकी)
सहायक वैज्ञानिक अधिकारी

R/O.

AK Kumar 08/5/24

Scanned with OKEN Scanner

Regional Office
U.P. Pollution Control Board
Varanasi

Analysis Report

Water Quality of River Ganga in Ballia & River Tamsa in Mau & Azamgarh

S.N.	Sampling Point	Date of Sample Collection	pH	D.O. (mg/L)	B.O.D. (mg/L)	COD (mg/L)	Chloride (as Cl)	Hardness (as $CaCO_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
1	River Ganga at Mahabeer Ghat, Ballia	22.04.2024	7.95	7.6	3.5	13.8	52.48	168	446	272	7000	4900
2	River Ganga D/s Vijaypur Ghat, Ballia	22.04.2024	8.08	7.8	3.2	12.0	49.48	160	440	268	5800	3100
3	River Tamsa near Road Bridge, Bajrang Ghat, Bhiti, Mau	15.04.2024	7.52	4.8	7.8	25.6	68.48	270	536	330	12000	8400
4	River Tamsa D/s Road Bridge, Harbanshpur, Azamgarh	08.04.2024	7.85	7.2	4.0	15.8	58.48	196	450	274	6300	4300
5	River Tamsa U/s Koal Ghat, Azamgarh	08.04.2024	7.98	7.6	3.1	10.6	52.98	184	438	266	2800	1400

23.05.24 3-5-24
Lab Assistant

23.5.24
Scientific Assistant

Regional Officer

12

456

REGIONAL LABORATORY AZAMGARH
UTTAR PRADESH POLLUTION CONTROL BOARD

159, Raodpur Colony,Azamgarh

Certificate No TC-11015

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-25966440/Azamgarh/2024 **Date:02/05/2024**

1- **Sample Location:** KATAHAL NALA AT MHAVEER GHAT BALLIA
2- **District:** Ballia
3- **Address:** Mahaveer Ghat, Kathal Nala
4- **Sample Source:** Drain
5- **Type of sample :** Surface Water
6- **Sample Collected By :** Akhilesh Gond, MA
7- **Odour :** None
8- **Quantity and Packing :** 02 Liter Plastic Jerican &01 DO Botel& 01 MPN Bottel
9- **Date of Sample Collection :** 23/04/2024
10- **Analyis Indented by :** RO Azamgarh
11- **Date of sample receipt in Lab :** 23/04/2024

Parameter	Unit	Results	Detection Range
Colour, APHA 24th Ed. 2120B: 2023	Hazen	30	5-10000 Hazen
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	128	5.0 -10000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2500000	<1.8 MPN/100 ml & above
Fecal Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	1300000	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	46	1.0 -1000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	198	4.0 -1000 mg/l
D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	1.7	0.2-14.0 mg/l

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:* - NA

Analysed by
[Kankshi Sahu(JRF), Sangeeta Murty(JRF), Shivam Tripathi(JRF)]

Authorized by
CHANDRA PRAKASH VERMA Digitally signed by CHANDRA PRAKASH VERMA Date: 2024.05.02 12:49:33 +05'30'
Chandra Prakash Verma (SA)

SURESH CHANDRA SHUKLA Digitally signed by SURESH CHANDRA SHUKLA Date: 2024.05.03 11:57:08 +05'30'
Regional Officer

PM आवास नाला
परमन्दपुर
कटहल
पिलखिया नाला
बनजंदा नाला
बेदुला नाला
नाला
भेदी नाला
मंशा बाबा नाला
गंगा
नदी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No...../ सी–6/ [illegible] Dated ---------

ई–मेल/पंजीकृ

Annexure No-3

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद, बलिया।
जनपद–बलिया। मोबाइल नं–7985413553।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में निर्गत कारण बताओ नोटिस दिनांक 13.04.2024 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड के पत्रांक–एच.09452/सी0–6/सा0–876/24 दिनांक 13.04.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में दिनांक 13.04.2024 को कारण बताओ नोटिस निर्गत किया गया था।

उक्त कारण बताओ नोटिस दिनांक 13.04.2024 के सम्बन्ध में आप द्वारा पत्र दिनांक 30.04.2024 के माध्यम से उत्तर प्रेषित किया गया है, जिसमें उल्लिखित हैः

"..... नगर क्षेत्र से उत्सर्जित ब्लैक वाटर (शौचालय से निकलने वाला दूषित जल) और ग्रे वाटर (किचन, नहाने व अन्य घरेलू कार्य से निकलने वाला दूषित जल) मिलकर सीवर का निर्माण करते हैं, जिसकी कुल मात्रा 16.12 एमएलडी है, जिसके प्रबन्धन शोधन के लिये निर्माण खण्ड जल निगम, उत्तर प्रदेश, बलिया नगरीय द्वारा वर्ष 2008 से 20 एमएलडी क्षमता के सीवरेज एवं एसटीपी निर्माण कार्य प्रस्तावित था, जो किन्ही कारणों अपूर्ण हैं...."

आप द्वारा उपरोक्तानुसार वर्णित तथ्य से स्पष्ट है कि नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड कटहल नाला के माध्यम से गंगा नदी में निस्तारित हो रहे अशोधित सीवरेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवरेज शुद्धिकरण व्यवस्था स्थापित नही हुई है। अतः आपके पत्र दिनांक 30.04.2024 के माध्यम से प्रेषित उत्तर बलहीन एवं असंतोषजनक है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–370/2021 मनोज कुमार राय बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 19.03.2024 के सुसंगत अंश निम्नवत है–

".....11. We also enquired from learned Counsel for Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") as to why action has not been taken by UPPCB against violators for committing noncompliance of mandate of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974") by discharging untreated effluent in river Ganga and also by not handling, management and treatment of solid waste in prescribed manner in accordance with Solid Waste Management Rules, 2016, to which he said that action would be taken but could not explain as to why no action has been taken so far, though respondent authorities are continuously violating law committing offence and still statutory regulator is inactive and silent and has not taken any action. This inaction on the part of statutory regulators cannot be appreciated and must be condemned.....

.....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents....."

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश दिनांक 19.03.2024 के अनुपालन एवं आप द्वारा प्रस्तुत उत्तर दिनांक 30.04.2024 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, आजमगढ़ द्वारा पत्र दिनांक 08.05.2024 के माध्यम से संस्तुति आख्या बोर्ड मुख्यालय को उपलब्ध करायी गयी है। उक्त आख्यानुसार जनपद–बलिया स्थित कटहल नाले का निरीक्षण राज्य बोर्ड के क्षेत्रीय कार्यालय, आजमगढ़ द्वारा दिनांक 22.04.2024 तथा 23.04.2024 को श्री अखिलेश कुमार, अनुश्रवण सहायक द्वारा एवं 02.05.2024 को ओ0एच0 सिद्दीकी, सहायक वैज्ञानिक अधिकारी द्वारा श्री नीरज कुमार सहायक अभियंता, नगर पालिका परिषद, बलिया के साथ किया गया। निरीक्षण आख्यानुसार जनपद–बलिया में लगभग 16.12 एम0एल0डी0 सीवेज उत्प्रवाह जनित होता है तथा कटहल नाले में सीवेज उत्प्रवाह नगरीय क्षेत्र के 6 नालों के माध्यम से निस्तारित होता है, जो अन्ततः गंगा नदी में निस्तारित होता है। निरीक्षण के समय कटहल नाले के गंगा नदी में निस्तारित होने से पूर्व लोहे की जाली लगी पायी गयी तथा नाले द्वारा गंगा नदी में निस्तारित हो रहे उत्प्रवाह, कटहल नाले के अप स्ट्रीम एवं डाउन स्ट्रीम स्थित गंगा नदी से एकत्रित जल नमूनों की विश्लेषण आख्या के अनुसार नमूनों में मुख्य प्रचालकों का मान निम्नवत है।

विजयपुर घाट गंगा नदी (अप स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
8.08	7.8	3.2	12.0	49.48	160	440	268	5800	3100
महावीर घाट गंगा नदी (डाउन स्ट्रीम) दिनांक 22.04.2024									
pH	D.O. (mg/L)	B.O.D. (mg/L)	C.O.D. (mg/L)	Chloride (as Cl)	Hardness (as $Caco_3$)	Conductivity (µmhos/cm)	TDS	Total Coliform (MPN/100mL)	Fecal Coliform (MPN/100mL)
7.95	7.6	3.5	13.8	52.48	168	446	272	7000	4900

कटहल नाला से दिनांक 23.04.2024 को एकत्रित नमूने की विश्लेषण आख्यानुसार मुख्य प्रचालकों का मान निम्नवत् है–

Parameter	Unit	Results
Colour	Hazen	30
Suspended Solids	mg/L	128
Total Coliform	MPN/100 mL	2500000
Fecal Coliform	MPN/100 mL	1300000
Bio-Chemical Oxygen Demand	mg/L	46
Chemical Oxygen Demand	mg/L	198
Dissolved Oxygen	mg/L	1.7

उपरोक्त वर्णित तथ्यों से स्पष्ट है कि नगर पालिका परिषद, बलिया द्वारा कटहल नाले के माध्यम से सीवेज उत्प्रवाह बिना किसी समुचित शुद्धिकरण किये गंगा नदी में निस्तारित किया जा रहा है, जिसके फलस्वरुप गंगा नदी की जल गुणता पर विपरीत प्रभाव पड़ना स्वभाविक है।

उक्त के दृष्टिगत माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–593/2017 पर्यावरण सुरक्षा समिति व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 21.05.2020 के अनुपालन में नगर पालिका परिषद, बलिया के क्षेत्रान्तर्गत आच्छादित अनटैप्ड नालों से गंगा नदी में निस्तारित हो रहे अशोधित सीवेज उत्प्रवाह के शुद्धिकरण हेतु समुचित सीवेज शुद्धिकरण व्यवस्था स्थापित न किये जाने के दृष्टिगत उत्तरदायी यथा नगर पालिका परिषद, बलिया के विरूद्ध दिनांक 01.07.2020 से सीवेज के शुद्धिकरण होने तक रूपये 5.0 लाख प्रतिमाह प्रति ड्रेन की दर से माह जुलाई, 2020 से माह अप्रैल, 2024 तक कुल उल्लंघनकारी 46 माह हेतु रू0 05 लाख प्रतिमाह प्रति ड्रेन की दर से आंकलित पर्यावरणीय क्षतिपूर्ति रू0 2.30 करोड़ अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, आजमगढ़ की संस्तुति को दृष्टिगत रखते हुये नगर पालिका परिषद, बलिया के विरूद्ध रू0 2.30 करोड़ (रू0 दो करोड़ तीस लाख मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओं नोटिस दिनांक 13.04.2024 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तो के अधीन निस्तारित किया जाता हैः–

1. नगर पालिका परिषद, बलिया के विरूद्ध उल्लंघनकारी 46 माह हेतु रू0 05 लाख प्रतिमाह प्रति ड्रेन की दर से आंकलित पर्यावरणीय क्षतिपूर्ति रू0 2.30 करोड़ की पर्यावरणीय क्षतिपूति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभव खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या **701502010002104 IFSC** कोड **UBIN 0570150** में जमा किया जाना सुनिश्चित किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

10/5/24

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बलिया।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आजमगढ़।

10/5/24

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

Annexure No-4

मा0 एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0–370/2021 मनोज कुमार राय बनाम स्टेट ऑफ य0पी0 में पारित आदेश दिनांक 19.03.2024 के अनुपालन में जनपद–बलिया के नगरीय क्षेत्र से जनित ठोस अपशिष्ट के निस्तारण के सम्बन्ध में निरीक्षण आख्या–

मुख्यालय के पत्र सं0–एच 10263/सी–6/सा0–650/ओ0ए0 नं0–370/2021/2024 दिनांक 22.04.2024 का संदर्भ ग्रहण करने का कष्ट करें, जो मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–370/2021 मनोज कुमार राय बनाम स्टेट ऑफ य0पी0 में पारित आदेश दिनांक 19.03.2024 के अनुपालन के सम्बन्ध में है। मा0 अधिकरण द्वारा उक्त ओ0ए0 में पारित आदेश दिनांक 19.03.2024 के सुसंगत अंश निम्नवत है–

".....11. We also enquired from learned Counsel for Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") as to why action has not been taken by UPPCB against violators for committing noncompliance of mandate of Section 24 of Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974") by discharging untreated effluent in river Ganga and also by not handling, management and treatment of solid waste in prescribed manner in accordance with Solid Waste Management Rules, 2016, to which he said that action would be taken but could not explain as to why no action has been taken so far, though respondent authorities are continuously violating law committing offence and still statutory regulator is inactive and silent and has not taken any action. This inaction on the part of statutory regulators cannot be appreciated and must be condemned.....

.....13. We also direct UPPCB to take action against violators for committing offence under Section 43 read with Sections 24 and 47 of Water Act, 1974 and under Sections 15 and 16 of Environment (Protection) Act, 1986 and submit compliance report. UPPCB shall also take appropriate action by computing environmental compensation payable by violators for past violations and shall continue to levy such compensation for future violations till compliance is shown by respondents....."

उपरोक्तानुसार मा0 अधिकरण द्वारा पारित आदेश दिनांक 19.03.2024 के अनुपालन में जनपद–बलिया के नगरीय क्षेत्र से जनित ठोस अपषिष्ट के निस्तारण के सम्बन्ध में अधोहस्ताक्षरकर्ताओं द्वारा जनपद–बलिया में स्थापित नगरीय ठोस अपशिष्ट केन्द्र का निरीक्षण दिनांक 07.05.2024 को किया गया तथा निरीक्षण के समय श्री अविनाश सिंह डायरेक्टर, मेसर्स ए0एफ0सी0 इण्डिया लि0 एवं श्री सुभाष कुमार, अधिशासी अधिकारी, नगर पालिका परिषद, बलिया प्रतिनिधि के रुप में उपस्थित थे। निरीक्षण आख्या बिन्दुवार निम्नवत् है–

1. जनपद–बलिया के नगरीय क्षेत्र में लगभग 36.4 टी0पी0डी0 ठोस अपशिष्ट जनित होता है तथा उक्त क्षेत्र नगर पालिका परिषद, बलिया के कार्यक्षेत्र में आच्छादित है एवं उक्त मे 25 वार्ड है। प्लाण्ट का संचालन 18 दिसम्बर, 2023 से किया जा रहा है।
2. जनित ठोस अपशिष्ट के निस्तारण हेतु ग्राम–बसन्तपुर, तहसील–सदर, जनपद–बलिया के अराजी सं0–481/256, 482/190, 580/1/0.30, 581/0.22 पर 50 टीपीडी क्षमता का ठोस अपशिष्ट निस्तारण केन्द द्वारा स्थापित किया गया है।
3. उक्त ठोस अपशिष्ट निस्तारण केन्द के संचालन हेतु नगर पालिका परिषद, बलिया द्वारा मेसर्स ए0एफ0सी0 इण्डिया, श्री अभिनाश सिंह पुत्र पशुपति नाथ सिंह हाउस नं0–43, ग्राम व पोस्ट–मुड़ियारी, जनपद बलिया के साथ अनुबन्ध किया गया है।
4. उक्त प्लाण्ट में ठोस अपशिष्ट के निस्तारण हेतु डिजिटल वे मशीन, मैनुअल पृथक्कीकरण, प्राइमरी स्क्रीनिंग, कम्पोस्ट पैड, टर्निंग ऑफ हीप, कम्पोस्ट, सेकेण्डरी स्क्रीनिंग, टर्शरी स्क्रीनिंग आदि प्रक्रियाओं के माध्यम से कम्पोस्ट का उत्पादन किया जाता है। उत्पादन प्रक्रिया का फ्लो चार्ट संलग्न है।
5. निरीक्षण के समय संदर्भित प्लाण्ट में नगरीय ठोस अपशिष्ट की प्रोसेसिंग का कार्य होता पाया गया तथा उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि प्लाण्ट में लगभग 41.4 टी0पी0डी0 ठोस अपशिष्ट निस्तारण हेतु प्राप्त हो रहा है एवं उक्त अपशिष्ट से लगभग 3.5 टी0पी0डी0 कम्पोस्ट का उत्पादन होता है। कम्पोस्ट हीप क्षेत्र से जनित लीचेट को एक कलेक्शन टैंक में एकत्रित किया जाता है तथा नाली और लीचेट टैंक पक्का है तथा तापमान अधिक होने के कारण लीचेट सूख जा रहा है। निरीक्षण के समय लीचेट सूखा होने के कारण लीचेट का नमूना एकत्रित नहीं किया जा सका।
6. ठोस अपशिष्ट के निस्तारण में जनित आर0डी0एफ0 का एकत्रीकरण प्लाण्ट परिसर में कवर्ड शेड में किया गया है।
7. नान बायोडिग्रेडेबल वेस्ट के निस्तारण हेतु सिक्योर लैण्डफील की स्थापना नहीं की गयी है तथा कम्पोस्ट हीप क्षेत्र से जनित लीचेट के शुद्धिकरण हेतु ईटीपी की स्थापना नहीं की गयी है।
8. प्लाण्ट को राज्य बोर्ड के पत्र सं0–15/UPPCB/Azamgarh(UPPCBRO)/SWM/BALLIA/2023 दिनांक 18.12.2023 के माध्यम से ठोस अपशिष्ट प्रबन्धन नियम 2016 के प्राविधानों के अन्तर्गत 50 टी0पी0डी0 क्षमता हेतु प्राधिकार निर्गत किया गया है, जिसकी वैधता दिनांक 31.12.2027 तक है।

14/5/2024 AM

14/5/2024 ASO.

9. पूर्व में प्लाण्ट परिसर से भूगर्भीय–जल का नमूना दिनांक 08.02.2024 को एकत्र किया गया था, जिसकी विश्लेषण आख्या निम्नवत है (ट्यूब वेल)

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) RequiredAcceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2023	-	6.5-8.5	7.48	02-12
Turbidity, APHA24th Ed 2130B: 2023	N.T.U	1.00	1.8	1-500NTU
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	532.9	0.1-10000 µS/cm
DissolvedSolids,APHA24thEd.2540CTotalDissolvedSolidsdried at 180 °C 2023	mg/l	500	364.0	5-10000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	BDL	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	300.8	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	48.08	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	43.885	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	12.0	3-500 mg/l
Fluoride, APHA 24th Ed. 4500F (SPANDS Method): 2023	mg/l	1	0.906	0.1-10 mg/l
Total Chromium, APHA 24th Ed. 3111-B: 2023	mg/l	0.05	ND	0.05-1000 mg/l
Copper, APHA 24th Ed.3111-B: 2023: 2023	mg/l	0.05	ND	0.01-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	0.003	ND	0.01-1000 mg/l
Lead, APHA 24th Ed.3111-B: 2023	mg/l	0.01	0.0795	0.09-1000 mg/l
Iron, APHA 24thEd.3111- B: 2023	mg/l	0.30	ND	0.05-1000 mg/l
Nickel, APHA 24th Ed.3111-B: 2023	mg/l	0.02	0.0031	0.04-1000 mg/l
Zinc, APHA24th Ed.3111-B: 2023	mg/l	5	0.1235	0.01-1000mg/l
*Arsenic,APHA24thEd.3114-HydrideGenerationAASMethod2023	mg/l	0.01	0.005	-

(हैण्डपम्प)

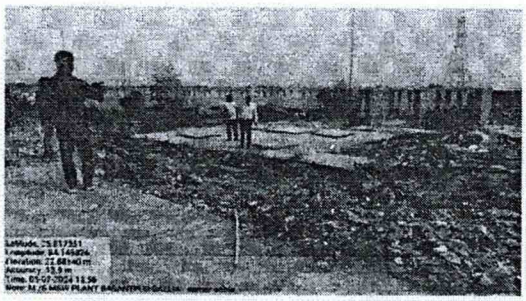
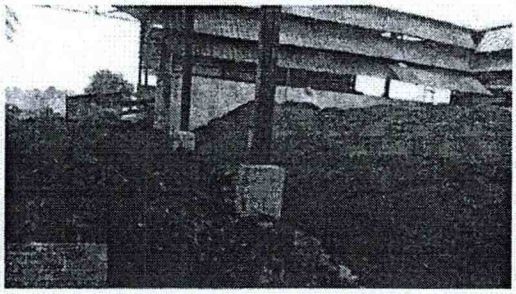
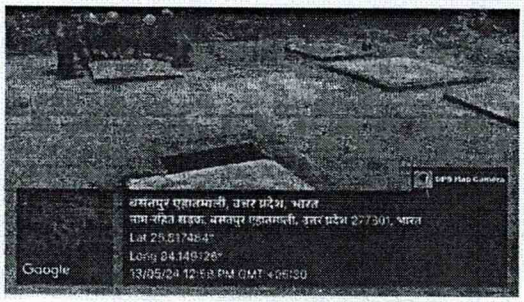
Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) RequiredAcceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2023	-	6.5-8.5	7.42	02-12
Turbidity, APHA24th Ed 2130B: 2023	N.T.U	1.00	1.6	1-500NTU
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	547.0	0.1-10000 µS/cm
DissolvedSolids,APHA24thEd.2540CTotalDissolvedSolidsdried at 180 °C 2023	mg/l	500	376.0	5-10000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	BDL	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	279.4	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	47.76	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	38.88	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	11.0	3-500 mg/l
Fluoride, APHA 24th Ed. 4500F (SPANDS Method): 2023	mg/l	1	0.882	0.1-10 mg/l
Total Chromium, APHA 24th Ed. 3111-B: 2023	mg/l	0.05	ND	0.05-1000 mg/l
Copper, APHA 24th Ed.3111-B: 2023: 2023	mg/l	0.05	ND	0.01-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	0.003	ND	0.01-1000 mg/l
Lead, APHA 24th Ed.3111-B: 2023	mg/l	0.01	ND	0.09-1000 mg/l
Iron, APHA 24thEd.3111- B: 2023	mg/l	0.30	0.4630	0.05-1000 mg/l
Nickel, APHA 24th Ed.3111-B: 2023	mg/l	0.02	ND	0.04-1000 mg/l
Zinc, APHA24th Ed.3111-B: 2023	mg/l	5	0.6936	0.01-1000mg/l
*Arsenic,APHA24thEd.3114-HydrideGenerationAASMethod2023	mg/l	0.01	0.004	-

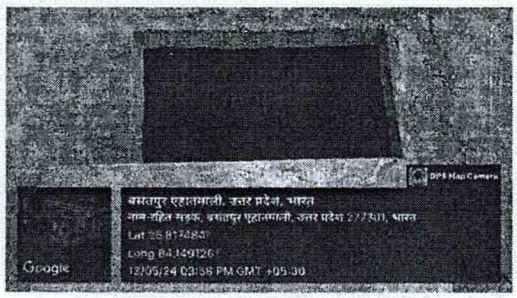
10. दिनांक 07.05.2024 को प्लाण्ट परिसर से भू–गर्भित जल का नमूना एकत्रित किया गया था, जिसको परीक्षण हेतु, केन्द्रीय प्रयोगशाला, बोर्ड मुख्यालय को प्रेषित किया गया है। विश्लेषण आख्या आपेक्षित है।

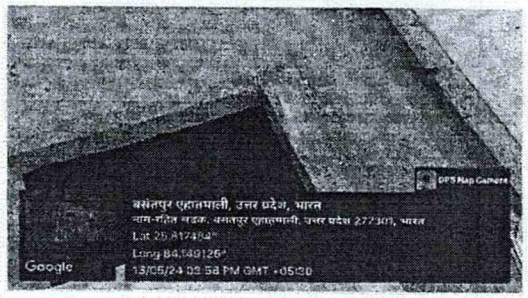
14/5/2024 L.A

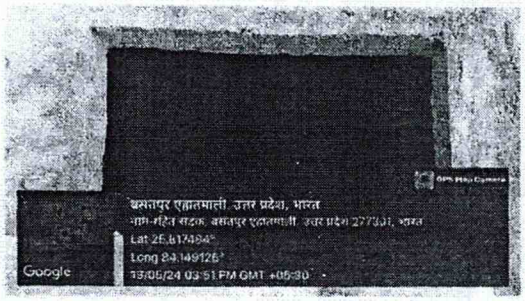
14/5/2024 ASO.

11. प्लाण्ट को क्षेत्रीय कार्यालय, आजमगढ़ के पत्र सं–1077/न0पा0परि0 बलिया/ए0एफ0सी0 इण्डिया/2023–24 दिनांक 06.02.2024 के माध्यम से जल/वायु सहमति तथा पर्यावरणीय स्वीकृति प्राप्त करने हेतु नोटिस प्रेषित किया गया था, जिसके सम्बन्ध में कोई उत्तर इकाई द्वारा प्रेषित नहीं किया गया है।
12. जनपद–बलिया के नगरीय क्षेत्र से जनित ठोस अपशिष्ट के निस्तारण हेतु अधिशासी अधिकारी, नगर पालिका परिषद, बलिया उत्तरदायी है, जिनका नाम श्री सुभाष कुमार, मोबाइल नं0–7985423553, पता–नगर पालिका परिषद, बलिया, थाना–कोतवाली, तहसील–सदर, जनपद–बलिया है।
13. सम्बन्धित फोटोग्राफ्स निम्नवत् है।



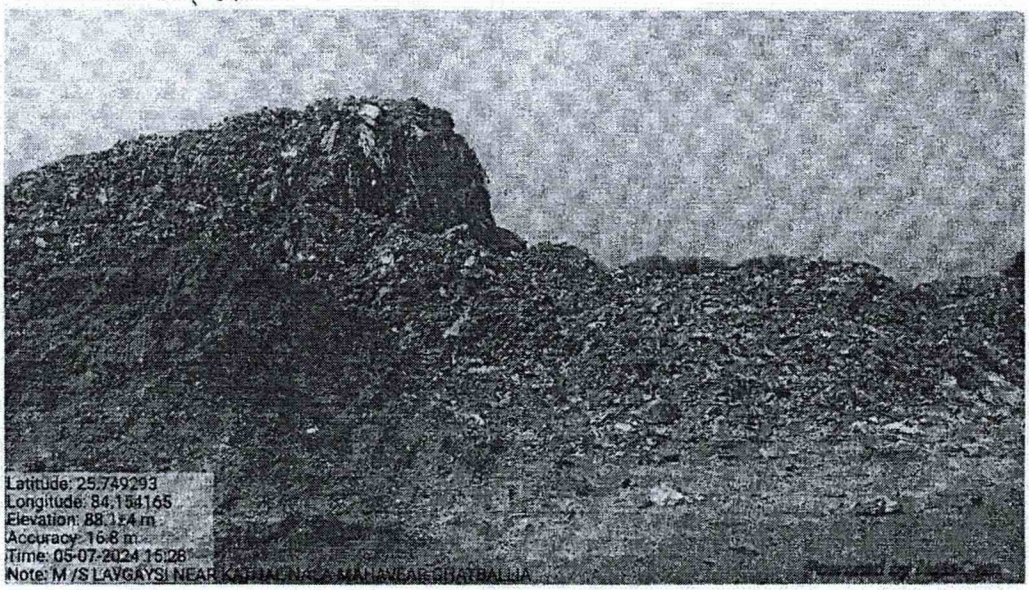




14/5/2024
A.A

14/5/2024
AEO

14. पूर्व में उक्त के अतिरिक्त ठोस अपशिष्ट का एकत्रीकरण महावीर घाट, कटहल नाले के पास, बलिया में किया गया है तथा उक्त लीगेसी वेस्ट के निस्तारण हेतु वर्तमान में नगर पालिका परिषद, बलिया द्वारा मेसर्स बी0बी0जी0 इण्डिया लि0 पूणे के साथ अनुबन्ध किया गया है। उक्त फैसेलिटी का निरीक्षण 07.05.2024 को किया गया तथा निरीक्षण के समय श्री संजीव कुमार पाण्डेय, मैनेजर प्रतिनिधि के रुप में उपस्थित थे, उनके द्वारा अवगत कराया गया कि पूर्व में स्थल पर 337414.5 टन लीगेसी वेस्ट एकत्रित था एवं फैसिलिटी द्वारा लीगेसी वेस्ट का निस्तारण किया गया है एवं वर्तमान में लगभग 17000 टन शेष है एवं जुलाई, 2024 तक पूर्ण लीगेसी वेस्ट का निस्तारण कर लिया जायेगा। निरीक्षण के समय लिए गये फोटोग्राफ निम्नवत् है।



उपरोक्त वर्णित तथ्यों से स्पष्ट है कि जनपद–बलिया के नगरीय क्षेत्र से जनित ठोस अपशिष्ट का निस्तारण ठोस अपशिष्ट प्रबन्धन नियम, 2016 के प्राविधानों के अन्तर्गत नहीं किया जा रहा है। अतः उक्त कार्य के लिए उत्तरदायी विभाग यथा अधिशासी अधिकारी, नगर पालिका परिषद, बलिया के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 यथासंशोधित के अन्तर्गत विधिक कार्यवाही किये जाने की संस्तुति की जाती है।

14/05/2024
(नवीन कुमार)
प्रयोगशाला सहायक

14/5/2024
(ओ0एच0 सिद्दीकी)
सहायक वैज्ञानिक अधिकारी

क्षेत्रीय अधिकारी महोदय

AK Suman 14/5/22

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 24866477/CENTRAL/2024 **Date:01/03/2024**

1- **Sample Location:** A.F.C. India MSW Basantpur Ballia

2- **Address:** Ballia

3- **Distirct:** Ballia

4- **Sample Source:** TubeWell

5- **Type of sample :** Ground Water

6- **Sample Collected By :** O H Siddiqui, SA

7- **Odour :** None

8- **Quantity and Packing :** 2Littere Plastick Jerciene General pairameeter& 2 Littre Plastick Jercicine Havvey Mattels

9- **Date of Sample Collection :** 08/02/2024

10- **Analyis Indented by :** RO Azamgarh

11- **Date of sample receipt in Lab :** 09/02/2024

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2023	-	6.5-8.5	7.48	02-12
Turbidity, APHA24th Ed 2130B: 2023	N.T.U	1.00	1.8	1-500NTU
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	532.9	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	364.0	5-10000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	BDL	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	300.8	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	48.08	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	43.885	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	12.0	3-500 mg/l
Fluoride, APHA 24th Ed. 4500F (SPANDS Method): 2023	mg/l	1	0.906	0.1-10 mg/l
Total Chromium, APHA 24th Ed. 3111-B: 2023	mg/l	0.05	ND	0.05-1000 mg/l
Copper, APHA 24th Ed.3111-B: 2023: 2023	mg/l	0.05	ND	0.01-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	0.003	ND	0.01-1000 mg/l
Lead, APHA 24th Ed.3111-B: 2023	mg/l	0.01	0.0795	0.09-1000 mg/l
Iron, APHA 24thEd.3111- B: 2023	mg/l	0.30	ND	0.05-1000 mg/l
Nickel, APHA 24th Ed.3111-B: 2023	mg/l	0.02	0.0031	0.04-1000 mg/l
Zinc, APHA24th Ed.3111-B: 2023	mg/l	5	0.1235	0.01-1000mg/l
*Arsenic, APHA 24th Ed. 3114-Hydride Generation AAS Method 2023	mg/l	0.01	0.005	-

These standards are subject to revision

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:* - NA

Analysed by
[Dr Alka Singh (SA), Harshita Maurya(JRF), Jyoti Tiwari (SA)]

Authorized by
ARUNIMA BAJPAI
Digitally signed by ARUNIMA BAJPAI
Date: 2024.03.01 11:30:47 +05'30'
Dr Arunima Bajpai (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2024.03.01 11:31:00 +05'30'
Chief Environmental Officer
Central Laboratory

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WATER LABORATORY(GROUND WATER)

Ref No: 24848558/CENTRAL/2024 **Date:01/03/2024**

1- **Sample Location:** A.F.C. India MSW Basantpur Ballia

2- **Address:** Ballia

3- **Distirct:** Ballia

4- **Sample Source:** Handpump

5- **Type of sample :** Ground Water

6- **Sample Collected By :** O H Siddiqui, SA

7- **Odour :** None

8- **Quantity and Packing :** 2 Liter Plastic Jerciene Campus Hand pump Havy Metal & 2 Litter Plastic Jercine General Parameter

9- **Date of Sample Collection :** 08/02/2024

10- **Analyis Indented by :** RO Azamgarh

11- **Date of sample receipt in Lab :** 09/02/2024

Parameter	Unit	Standards Source: IS 10500:2012(2nd Rev.) Required Acceptable Limit	Results	Detection Range
pH, APHA 24th Ed.4500-B: 2023	-	6.5-8.5	7.42	02-12
Turbidity, APHA24th Ed 2130B: 2023	N.T.U	1.00	1.6	1-500NTU
Conductivity, APHA 24th Ed. 2510B: 2023	µS/cm	NS	547.0	0.1-10000 µS/cm
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	500	376.0	5-10000 mg/l
COD, APHA 24th Ed. 5220 B: 2023	mg/l	-	BDL	4-1000 mg/l
Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	200	279.4	10-5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B: 2023	mg/l	75	47.76	10-1000 mg/l
Magnesium, APHA 24th Ed. 3500 Mg-B: 2023	mg/l	30	38.88	10-1000 mg/l
Chloride, APHA 24th Ed 4500-Cl- B: 2023	mg/l	250	11.0	3-500 mg/l
Fluoride, APHA 24th Ed. 4500F (SPANDS Method): 2023	mg/l	1	0.882	0.1-10 mg/l
Total Chromium, APHA 24th Ed. 3111-B: 2023	mg/l	0.05	ND	0.05-1000 mg/l
Copper, APHA 24th Ed.3111-B: 2023: 2023	mg/l	0.05	ND	0.01-1000 mg/l
Cadmium, APHA 24th Ed.3111-B: 2023	mg/l	0.003	ND	0.01-1000 mg/l
Lead, APHA 24th Ed.3111-B: 2023	mg/l	0.01	ND	0.09-1000 mg/l
Iron, APHA 24thEd.3111- B: 2023	mg/l	0.30	0.4630	0.05-1000 mg/l
Nickel, APHA 24th Ed.3111-B: 2023	mg/l	0.02	ND	0.04-1000 mg/l
Zinc, APHA24th Ed.3111-B: 2023	mg/l	5	0.6936	0.01-1000mg/l
*Arsenic, APHA 24th Ed. 3114-Hydride Generation AAS Method 2023	mg/l	0.01	0.004	-

These standards are subject to revision

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:* - NA

Analysed by
[Dr Alka Singh (SA), Harshita Maurya(JRF), Jyoti Tiwari (SA)]

Authorized by
ARUNIMA BAJPAI
Digitally signed by ARUNIMA BAJPAI
Date: 2024.03.01 11:32:20 +05'30'
Dr Arunima Bajpai (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2024.03.01 11:32:33 +05'30'
Chief Environmental Officer
Central Laboratory

Annexure No-5

रजिस्ट्री सं॰ डी॰ एल॰—(एन)04/0007/2003—20 REGISTERED NO. DL—(N)04/0007/2003—21

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-12082023-248047
CG-DL-E-12082023-248047

असाधारण
EXTRAORDINARY
भाग II — खण्ड 1
PART II — Section 1
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं॰ 21] नई दिल्ली, शुक्रवार, अगस्त 11, 2023/ श्रावण 20, 1945 (शक)
No. 21] NEW DELHI, FRIDAY, AUGUST 11, 2023/SRAVANA 20, 1945 (SAKA))

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 11*th August,* 2023/*Sravana* 20, 1945 (*Saka*)

The following Act of Parliament received the assent of the President on the 11th August, 2023 and is hereby published for general information:—

THE *JAN VISHWAS* (AMENDMENT OF PROVISIONS) ACT, 2023

No. 18 OF 2023

[11*th August,* 2023.]

An Act to amend certain enactments for decriminalising and rationalising offences to further enhance trust-based governance for ease of living and doing business.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. (*1*) This Act may be called the *Jan Vishwas* (Amendment of Provisions) Act, 2023. Short title and commencement.

(*2*) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for amendments relating to different enactments mentioned in the Schedule.

2. The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof. Amendment of certain enactments.

3. The fines and penalties provided under various provisions in the enactments mentioned in the Schedule shall be increased by ten per cent. of the minimum amount of fine or penalty, as the case may be, prescribed therefor, after the expiry of every three years from the date of commencement of this Act. Revision of fines and penalties.

(1)	(2)	(3)	(4)	(5)
				(*4*) No appeal shall be disposed of unless the appellant has been given a reasonable opportunity of being heard. (*5*) An appeal under sub-section (*2*) shall be disposed of within sixty days from the date of filing. (*6*) The amount of penalty imposed under sub-section (*1*), if not paid, shall be recovered as an arrear of land revenue.". (*G*) In section 38, in sub-section (*2*), after clause (*m*), the following clauses shall be inserted, namely:— "(*ma*) the manner of holding inquiry and imposing penalty under sub-section (*1*) of section 30A; (*mb*) the form and manner of preferring appeal under sub-section (*2*) of section 30A;".
24.	1986	29	The Environment (Protection) Act, 1986	(*A*) In section 2, after clause (*c*), the following clause shall be inserted, namely:— '(*ca*) "Fund" means the Environmental Protection Fund established under section 16;'. (*B*) In section 10, for sub-sections (*2*) to (*4*), the following sub-sections shall be substituted, namely:— "(*2*) Every person carrying on any industry, operation or process of handling any hazardous substance shall render assistance, as may be required, to the person empowered by the Central Government under sub-section (*1*) for carrying out the functions under that sub-section and if he fails to do so without any reasonable cause, he shall be liable to penalty provided under section 14B. (*3*) If any person willfully delays or obstructs any person empowered by the Central Government under sub-section (*1*) in the performance of his functions under sub-sections (*1*) or (*2*), he shall be liable to penalty provided under section 14B. (*4*) The provisions of the Code of Criminal Procedure, 1973 (2 of 1974), shall, so far as may be, apply to any search or seizures under this section as they apply to

(1)	(2)	(3)	(4)	(5)

any search or seizures made under the authority of a warrant issued under section 94 of that Code.".

(*C*) After section 14, the following sections shall be inserted, namely:—

"14A. Penalty for contravention of section 7 or section 8.—(*1*) If any person, contravenes provisions of section 7 or section 8 or the rules made thereunder, he shall be liable to penalty in respect of each such contravention, which shall not be less than one lakh rupees but which may extend to fifteen lakh rupees.

(*2*) Where any person continues contravention under sub-section (*1*), he shall be liable to additional penalty of fifty thousand rupees for every day during which such contravention continues.

14B. Penalty for contravention of sections 9, 10 and 11.—(*1*) If any person contravenes or does not comply with the provisions of section 9, section 10 or section 11 or orders or directions issued under those sections, he shall be liable to penalty in respect of each such contravention which shall not be less than ten thousand rupees but which may extend to five lakh rupees.

(*2*) Where any person continues contravention under sub-section (*1*), he shall be liable to additional penalty of ten thousand rupees for every day during which such contravention continues.".

(*D*) For sections 15 to 17, the following shall be substituted, namely:—

'15. Penalty for contravention of provisions of Act, rules, orders and directions.—(*1*) Where any person contravenes or does not comply with any of the provisions of this Act or the rules made or orders or directions issued thereunder for which no penalty is provided, he shall be liable to penalty in respect of each such contravention which shall not be less than ten thousand rupees but which may extend to fifteen lakh rupees.

(*2*) Where any person continues contravention under sub-section (*1*), he shall be liable to additional penalty of

(1)	(2)	(3)	(4)	(5)
				ten thousand rupees for every day during which such contravention continues.
				15A. Penalty for contravention by companies.—(*1*) Where any company contravenes any of the provisions of this Act, the company shall be liable to penalty for each such contravention which shall not be less than one lakh rupees but which may extend to fifteen lakh rupees.
				(*2*) Where any company continues contravention under sub-section (*1*), the company shall be liable to additional penalty of one lakh rupees for every day during which such contravention continues.
				15B. Penalty for contravention by Government Department.—(*1*) Where contravention of any of the provision of this Act has been committed by any Department of the Central Government or the State Government, the Head of the Department shall be liable to penalty equal to one month of his basic salary:
				Provided that he shall not be liable for such contravention, if he proves that the contravention was committed without his knowledge or instructions or that he exercised all due diligence to prevent such contravention.
				(*2*) Where any contravention under sub-section (*1*) is attributable to any neglect on the part of, any officer, other than the Head of the Department, the officer shall be liable to penalty equal to one month of his basic salary:
				Provided that he shall not be liable for the contravention, if he proves that he exercised all due diligence to avoid such contravention.
				15C. Adjudicating officer.—(*1*) The Central Government, for the purposes of determining the penalties under this Act, may appoint an officer not below the rank of Joint Secretary to the Government of India or a Secretary to the State Government to be the adjudicating officer, to hold an inquiry and to impose penalty in the manner, as may be prescribed:
				Provided that the Central Government may appoint as many adjudicating officers as may be required.

(1)	(2)	(3)	(4)	(5)

(*2*) The adjudicating officer may—

(*a*) call upon any person alleged to have contravened or not complied with the provisions of this Act and the rules made thereunder or having the knowledge of the facts and circumstances of the case;

(*b*) require such person to produce any record, register or other document in his possession or any other document, which in the opinion of the adjudicating officer may be relevant to the subject-matter.

(*3*) The adjudicating officer shall, after giving the person a reasonable opportunity of being heard in the matter, and if, on such inquiry, he is satisfied that the person concerned has contravened or has not complied with the provisions of this Act or the rules made thereunder, he may impose such penalty as he thinks fit in accordance with the provisions of sections 14A, 14B, 15, 15A or section 15B, as the case may be.

(*4*) The adjudicating officer, while adjudicating the quantum of penalty under sub-section (*3*), shall have due regard to the following, namely:—

(*a*) the population and the area impacted or affected due to such contravention or non-compliance;

(*b*) the frequency and duration of such contravention or non-compliance;

(*c*) the vulnerability of the class of persons likely to be adversely affected by such contravention or non-compliance;

(*d*) the damage caused or likely to be caused to any person, as a result of such contravention or non-compliance, if any;

(*e*) the undue gain derived out of such contravention or non-compliance; and

(*f*) such other factor, as may be prescribed.

(*5*) The amount of penalty imposed under the provisions of sections 14A, 14B, 15, 15A or 15B, as the case may be, shall be

(1)	(2)	(3)	(4)	(5)
				in addition to the liability to pay relief or compensation under section 15 read with section 17 of the National Green Tribunal Act, 2010 (19 of 2010).
				15D. Appeal.—(*1*) Whoever aggrieved by the order, passed by the adjudicating officer under this Act may prefer an appeal to the National Green Tribunal established under section 3 of the National Green Tribunal Act, 2010 (19 of 2010).
				(*2*) Every appeal under sub-section (*1*) shall be filed within sixty days from the date on which the copy of the order made by the adjudicating officer is received by the aggrieved person.
				(*3*) The Tribunal may, after giving the parties to the appeal an opportunity of being heard, pass such order as it thinks fit, confirming, modifying or setting aside the order appealed against.
				(*4*) Where an appeal is preferred against any order of the adjudicating officer under sub-section (*1*), such appeal shall not be entertained by the Tribunal unless such person has deposited with the Tribunal ten per cent. of the amount of the penalty imposed by the adjudicating officer.
				15E. Penalty amount to be credited to Environmental Protection Fund.—Where any penalty or additional penalty, as the case may be, is imposed under sections 14A, 14B, 15, 15A or section 15B, the amount of the penalty shall be credited to the Environmental Protection Fund established under section 16.
				15F. Offence for failure to pay penalty or additional penalty.—(*1*) Where any person fails to pay the penalty or additional penalty, as the case may be, under sections 14A, 14B, 15, 15A or section 15B within ninety days of such imposition, he shall be liable for imprisonment which may extend to three years or with fine which may extend to twice the amount of the penalty or with both.
				(*2*) Where any offence under sub-section (*1*) has been committed by a company, every person who, at the time the

(1)	(2)	(3)	(4)	(5)

offence was committed, was directly in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of offence and he shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any person liable to any punishment provided in sub-section (*1*), if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(*3*) Notwithstanding anything contained in sub-section (*2*), where an offence has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(*a*) "company" includes body corporate, firm, trust, society and any other association of individuals;

(*b*) "director" includes director of the company, partner of the firm, members of the society or trust or member of any association of individuals, as the case may be.'.

(*E*) After Chapter III, the following Chapter shall be inserted, namely:—

"CHAPTER IIIA

FUND, ACCOUNTS AND AUDIT

16. Environmental Protection Fund.—(*1*) The Central Government may, by notification in the Official Gazette, establish a fund to be known as the Environmental Protection Fund.

(*2*) There shall be credited to the Fund—

(1)	(2)	(3)	(4)	(5)
				(*a*) the amount of penalty imposed under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), and under this Act; (*b*) the interest or other income received out of investments made from the Fund; and (*c*) any other amount from such sources, as may be prescribed. (*3*) The Fund shall be applied for— (*a*) the promotion of awareness, education and research for the protection of environment; (*b*) the expenses for achieving the objects and for purposes of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) and under this Act; (*c*) such other purposes, as may be prescribed. (*4*) The Central Government shall notify the administrator for the administration of the Fund and other matters connected therewith and incidental thereto in such manner, as may be prescribed. (*5*) The Central Government shall allocate seventy-five per cent. of the amount of penalties to the State Governments or Union territory administrations, which has been credited to the Fund. 16A. Accounts and audit of Fund.—(*1*) The Central Government shall maintain separate accounts and other relevant records in relation to the Environmental Protection Fund and prepare an annual statement of accounts in such form, as may be prescribed, in consultation with the Comptroller and Auditor-General of India. (*2*) The accounts of the Fund shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and such audited accounts together with the audit report thereon shall be forwarded annually to the Central Government. 16B. Annual report.—The Central Government shall prepare its annual report in relation to Environmental Protection Fund

(1)	(2)	(3)	(4)	(5)
				giving a full account of its activities defined under this Act in such form, as may be prescribed, for each financial year during the previous financial year, and shall be laid before each House of Parliament along with audit report given by the Comptroller and Auditor-General of India.". (*F*) In section 19, after clause (*a*), the following clause shall be inserted, namely:— "(*aa*) adjudicating officer or any officer authorised by him in this behalf;". (*G*) For section 24, the following section shall be substituted, namely:— "24. Effect of other laws.—The provisions of this Act and the rules or orders made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force.". (*H*) In section 25, in sub-section (*2*), after clause (*g*), the following clauses shall be inserted, namely:— "(*ga*) the manner of holding inquiry and imposing penalty by the adjudicating officer under sub-section (*1*) and other factors for determining quantum of penalty under clause (*f*) of sub-section (*4*) of section 15C; (*gb*) the other amount under clause (*c*) of sub-section (*2*) of section 16; (*gc*) the other purposes under clause (*c*) of sub-section (*3*) of section 16; (*gd*) the manner of administration of Fund under sub-section (*4*) of section 16; (*ge*) form for maintenance of accounts of the Fund and for preparation of annual statement of accounts under sub-section (*1*) of section 16A; (*gf*) form for preparing annual report of the Fund under section 16B;".
25.	1987	53	The National Housing Bank Act, 1987	(*A*) After section 33B, the following section shall be inserted, namely:— "33C. Power to take action against auditors.—Where any auditor fails to comply with any direction given or order made by the National Housing Bank or the